

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 46/9/NCLT/AHM/2017

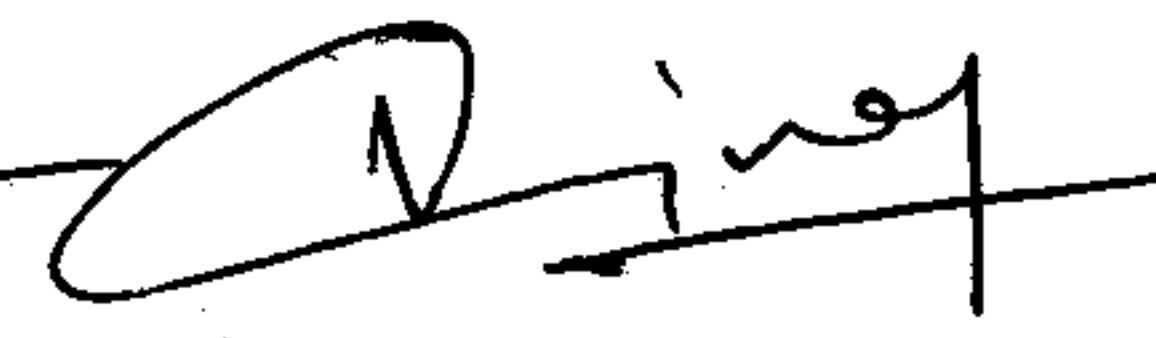
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company: Sika Scvhweiz Ag-Aliva Equipment
V/s.
Mekaster Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ADITYA RAGHUNATH	ADVOCATE	RE	
2.	Vinay Bairaga	Advocate	Respondent	
3.	Ameya Gokhale	Advocate	Petitioner	
4.	Meghna Rajadhyaksha	Advocate	Petitioner	
5.	Nirag Pathak	Advocate	Petitioner	
6.	Shalin Jani	Advocate	Petitioner	

FOR, SHARDUL AMARCHAND MANGLDAS, 

ORDER


Learned Advocate Mr. Ameya Gokhale with Learned Advocate Ms. Meghna Rajadhyaksha with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani present for Operational Creditor/ Applicant. Learned Advocate Mr. Vinay Bairaga present for Respondent.

Respondent Counsel reported no objections.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Respondent counsel represented that company is not disputing the liability.

Orders reserved.

 31.7.17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 31st day of July, 2017.